

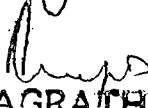
**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

C.P. ~~OA/TA/MP~~ No. 67/2001 (in OA No. 100/96)

V.B.L. Rawat

Versus

V.D. Gupta & ors.

Date of Order	Orders
13/3/2002	Sh. S. C. Sethi, Counsel for the applicant. Sh. T. P. Sharma, Counsel for the respondents. After having heard Shri S. C. Sethi, learned counsel for the petitioner as well as Shri T. P. Sharma appearing on behalf of the respondents, we find that the order has been substantially complied with. There appear to be no disobedience of the order. The Contempt Petition is accordingly dismissed. However, if the applicant has any grievance, he may represent to the department under the law or resort to any remedy available to him.  A. P. NAGRATH ADMINISTRATIVE MEMBER  (V. P. GARG) VICE CHAIRMAN

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